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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 1125 of 2007

Wednesday this the 21st day of November, 2007

Hon'ble Mr. K.S. Menon, Member (A)

Ghan Shyam aged about 42 years son of Late Ram Kripal resident of village Umarpur Niwa, District Allahabad.

Applicant

By Advocate Sri V.S. Chauhan

Versus

1. The Union of India through Secretary, Ministry of Defence, New Delhi.
2. The Commandant, Ordnance Depot, Fort, Allahabad.

Respondents

By Advocate Sri Saumitra Singh

O R D E R

By K.S. Menon, Member (A)

This O.A. has been filed for issue of direction to the respondents to consider and appoint the applicant on Class IV post under the Dying in Harness Rules. The father of the applicant Sri Ram Kripal died on 06.04.2005. Subsequently, the applicant applied to respondents seeking appointment on compassionate ground in August 2005. The mother of the applicant has also given an affidavit regarding no objection to the appointment of the applicant. It is seen that the respondents have not yet disposed of the said application.

2. In view of the above, the respondents are directed to dispose of the application of August 2005 of the applicant by a reasoned and speaking order. In case the aforesaid application is not available with the respondents, the applicant shall file a fresh and detailed representation alongwith the necessary proforma that is required to be filled in for grant of compassionate appointment within a period of two weeks from today and on receipt of same, the respondents shall consider and dispose of the

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representation of the applicant within a period of two months from the date of receipt of the said representation or communication of this order, as the case may be. The O.A. is accordingly disposed of at the admission stage itself. No Order as to costs.

J. M. M.
Member (A)

/M.M./